

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 25**

**C.P. (IB)/1343(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.04.2024**

NAME OF THE PARTIES:      **INDIAN BANK (FILED THROUGH RP**  
**ANIL KASHI DROLIA) V/s MR. PRATEEK**  
**JATIA (PERSONAL GUARANTOR OF M/S**  
**SUPERWAYS ENTERPRISES PVT LTD)**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Manoj Mishra, Advocate for Applicant.
2. Mr. Zal Andhyarijina, Senior Counsel appeared for the Personal Guarantor.
3. Learned Counsel for the Personal Guarantor submitted that the annexure to the report has not been supplied to them.
4. Accordingly, RP is directed to supply copy of the annexure forming part of the report to the Respondent within one week.
5. RP is directed to have it supply to the Counsel for the Personal Guarantor.
6. List this matter on **10.05.2024** for hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sapna

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**